

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF TOSHNIWAL ENTERPRISES CONTROLS LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Toshniwal Enterprises Controls Limited
2.	Date of incorporation of corporate debtor	11/10/1991
3.	Authority under which corporate debtor is incorporated / registered	ROC-KOLKATA
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51420WB1991PLC053374
5.	Address of the registered office and principal office (if any) of corporate debtor	1A, Akrur Datta Lane Kolkata - 700012
6.	Insolvency commencement date in respect of corporate debtor	22/11/2019. Order made available on the NCLT website on 25/11/2019.
7.	Estimated date of closure of insolvency resolution process	19/05/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Kamal Nayan Jain Regn. No: IBBI/IPA-001/IP-P00029/2016-17/10065
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Todi Chambers, 2 Lal Bazaar Street, 2nd Floor, Room No. -204 & 205, Kolkata-700001, West Bengal Email id: <a href="mailto:knjain@knjainco.com">knjain@knjainco.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Klass Insolvency Resolution Professionals Pvt. Ltd. Todi Chambers, 2 Lal Bazaar Street, 2nd Floor, Room No. -204 & 205, Kolkata-700001, West Bengal Email id: <a href="mailto:ip.knjain@gmail.com">ip.knjain@gmail.com</a>
11.	Last date for submission of claims	09/12/2019 (14 days calculated from the date of order made available on the NCLT website)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: Not Applicable

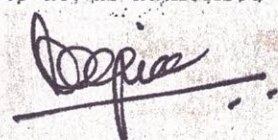
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the TOSHNIWAL ENTERPRISES CONTROLS LIMITED on 22/11/2019 order made available on the NCLT website on 25/11/2019.

The creditors of TOSHNIWAL ENTERPRISES CONTROLS LIMITED, are hereby called upon to submit their claims with proof on or before 09/12/2019 (14 days calculated from the date order made available on NCLT website) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

**KAMAL NAYAN JAIN**

Interim Resolution Professional

Reg. No. IBBI/IPA-001/IP-P00029/2016-17/10065

Date: 26<sup>th</sup> November, 2019  
Place: Kolkata